

ITEM NO.18
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJESH KUMAR GOEL

Criminal Appeal No(s). 339/2021

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MAHARANI & ANR.

Respondent(s)

IA No. 13546/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 13547/2020 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 340/2021 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 14476/2020

IA No. 14476/2020 - EXEMPTION FROM FILING O.T.)

Cr1.A. No. 341/2021 (II)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
14309/2020

FOR EXEMPTION FROM FILING O.T. ON IA 14312/2020

IA No. 14309/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 14312/2020 - EXEMPTION FROM FILING O.T.)

Date : 31-08-2021 These matters were called on for hearing today.

For Appellant(s)

Mr. Adarsh Upadhyay, AOR

Mr. Amol Chitravanshi, Adv.

For Respondent(s)

Mr. Ashwani Kumar Dubey, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

All matters

Ld. Counsel for the appellant has filed spare copies

alongwith application for condonation of delay for issuance of notice of lodgment of petition of appeal. Delay in filing spare copies is condoned. Notice of lodgment of petition of appeal be issued immediately.

It appears that vakalatnama and counter affidavit on behalf of all the respondents has already been filed at SLP stage.

List again on 18.10.2021.

RAJESH KUMAR GOEL
Registrar